# CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

# O.A.NO. 541 of 1993

Mr. Ishwarlal Haribhari Rathod	Petitioner
Mr. J.J. Yajnik Versus	Advocate for the Petitioner[s]
Union of India and Others	Respondent
Mr. M.S. Rao	Advocate for the Respondent [s]

DATE OF DECISION 26.11.99

#### CORAM

The Hon'ble Mr. v. Radhakrishnan : Member (A)

The Hon'ble Mr. A.S. Sanghavi

: Member (J)

#### JUDGMENT

Whether Reporters of Local papers may be allowed to see the Judgment ?

To be referred to the Reporter or not?

Whether their Lerdships wish to see the fair copy of the Judgment ?

Whether it needs to be circulated to other Benches of the Tribunal?



Mr. Ishwarlal Haribhai Rathod, Near Garden Factory, Rampura Tuki, Surat. (Advocate : Mr. J.J. Yagnik)

: Applicant.

#### VE RSUS

- 1. Union of India
  (Through the Joint Director
  Marines, Customs Marine Headquarters,
  Hotel Waldoft,
  2nd Floor, 16 Arthar Bunder Road,
  Colaba, Mumbai-400 005.
- The Deouty Collector (P&E), Customs and Central Excise, Rajkot.
- 3. The Addl. Collector of Customs, (preventive) Customs House, Opp. High Court of Gujarat, Ahmedabad.

: Respondents.

(Advocate : Mr. M.S. Rao)

Date : 26.11.99.

### : ORAL ORDER :

## : O.A. No. 541 of 1993 :

PER : HON BLE MR. V. RADHAKRISHNAN : MEMBER (A)

Neither the applicant nor his counsel, Mr. Yajmik is present. Mr. Jajnik was not present last time also.

DISMISSED FOR DEFAULT.

(A.S. Sanghavi) Member (J)

(V. Radhakrishnan) Member (A)

7 75 1-1 1		
तारीख DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER
20.4.2000		Mr. Yagnik is absent. The Office
		objection has not yet removed. He is
		directed to remove the objection within
		15 days. It may be treated as last change
		ce for removing the office objection.
		Adjourned to 10.5.2000.
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*		(A.S.Sanghavi)
		Member (J)
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	As the learned Member of	
10 5 das	the Brach is not available.	
(8.3	the maner is adjourned	
	19. 7. 200	
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19.7.2000		Mr.Yagnik for the applicant is not
		present. Objection to the MA are not yet
( )		
		removed. The applicant is directed to
		remove objection within fortnight failing
		which registration would be declined.
	5	Adjourned to 14.8.2000.
	As the learned Member of	A
418/2000	the Bench is not available.  the matter is adjourned	(A.S.Sanghavi)
	2019100	Member (J)
	3419	
	14/8/00	nkk
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QA/541/93			
DATE	कार्यालय टिप्पणी OFFICE REPORT	आदेश ORDER	
12.1.2000		MA/7/2000	
		Neither the applicant nor his couns is present. Mr.M.S.Rao originally representated to the respondents says the	
		he has not been given a copy of MA.	
•		Application is dismissed for default.	
		1	
		(A.S.Sanghavi) Member (J)	
		nkk	
		In view of the call given by	
12.1.2000		the Bar Counsel and Bar Association	
		the advocates have abstained from	
		work today, hence, adjourned to	
		30.3.2000.	
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0.3.2000	ononke en de sa	Two weeks time is granted for removing the office objection. Adjourned	
		to 20.4.2000.	
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		(P.C.Kannan) Member (J)	
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/ / / / / / / / / / / / / / / / / / /		Application is dismissed for default.
		(A.S.Sanghavi)
		Member (J)
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		work today, hence, adjourned to
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		(A.s. Sanghavi) Member (J)
		Pkn
.2.2000		Two weeks time is granted for
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		to 20.4.2000.
		(P.C.Kannan) Member (J)
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तारीख ATE	कार्यालय टिप्पणी OFFICE REPORT	4/54 <b>1</b> आदेश ORDER
20.9.2000		MAST/69/2000  Mr.M.S.Rao, counsel for the respondents is present. Last time i.e. on 19/7/2000, direction was given to remove the objection failing which registration would declined. Till today
		objection. Registration declined.
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(P.C.Kannan) Member (J)

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